- 10. Shri P. Rajeeve
- 11. Shri Naresh Gujral
- 12. Shri D. Raja
- 13. Shri Parimal Nathwani
- 14. Shri Rajeev Shukla
- 15. Shri Tiruchi Siva
- 16. Shri Ali Anwar Ansari

with instructions to report to the Rajya Sabha by the iast day of the first week of the next Session.

The question was put and the motion was adopted.

The Repealing and Amending Bill, 2014

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Sir, I move the following motion, which has been slightly revised in consultation with party leaders:-

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of the following Members:—

- 1. Shri Bhupender Yadav
- 2. Shri Avinash Rai Khanna
- 3. Shri Rangasayee Ramakrishna
- 4. Shri Digvijaya Singh
- 5. Shri Shantaram Naik
- 6. Shri Alok Tiwari
- 7. Shri Satish Chandra Misra
- 8. Shri K.C. Tyagi
- 9. Shri A. Navaneethakrishnan
- 10. Shri K.N. Balagopal

- 11. Shri Bhupinder Singh
- 12. Shrimati Gundu Sudharani
- 13. Shri Rajeev Chandrasekhar
- 14. Shri Sukhendu Sekhar Roy
- 15. Shri Anil Desai

with instructions to report to the Rajya Sabha by the last day of the first week of the next Session.

The question was put and the motion was adopted.

GOVERNMENT BILL

The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2014

MR. DEPUTY CHAIRMAN: Hon. LOP. ...(Interruptions)...

श्री नरेश अग्रवाल (उत्तर प्रदेश): सर, मंत्री जी पहले बिल तो मूव करें। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, no. After moving you can speak. ...(*Interruptions*)... I will allow you. ...(*Interruptions*)... I will allow you. I am sorry, it is a procedural mistake.

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Mr. Deputy Chairman, Sir, if you remember, we have decided....

MR. DEPUTY CHAIRMAN: I haven't called the Minister to move the Bill.

SHRI GHULAM NABI AZAD: We will pass the Bill without discussion.

SHRI SITARAM YECHURY (West Bengal): We want to speak.

MR. DEPUTY CHAIRMAN: No. It is not like that. ...(Interruptions)... Okay, one second, I will call you. ...(Interruptions)... I am sorry that there was some slip. ...(Interruptions)... No, please listen. Let me go by the procedure. There is a Bill for withdrawal by Shri Prakash Javadekar. ...(Interruptions)...

श्री नरेश अग्रवाल : सर, आप फिर हाउस को ...(व्यवधान)... सर, जो तय हुआ है, उस पर आइए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Why do you worry that he is not present? I have to call. That is my duty. I know my duty. Shri Javadekar is not present. So that item has gone. Now, Shri M. Venkaiah Naidu to move, the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2014.